

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 306**  
**(IB)-197(PB)/2017**  
**New IA- 1743/2024**

**IN THE MATTER OF:**

**Edelweiss Asset** ... **Applicant/Petitioner**  
**Reconstruction Company Ltd.**  
**Versus**

**Tecpro Systems Ltd.** ... **Respondent**

**Under Section: 7 of IBC, 2016, Liq.**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the**

**Applicant/Liq.** : Adv. Anjali Sharma & Adv. S.K. Sagar

**For the Respondent** :

**For the Intervener** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1743/2024**: For the reasons stated therein, **the IA-1743/2024 is allowed**, and the liquidator is allowed to pursue the arbitral proceedings invoked at the instance of the Corporate Debtor before the sole Arbitrator.  
**The IA stands disposed of.**

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**